

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/000699/2018

Friday, this the 10th day of August, 2018

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

Cijila Antony
aged 29 years
Postal Assistant
Ollur Post Office
Ollur- 680306
("Horizon", Arangassery House,
Azhikoden Road, Kuriachia Thuruthu,
Kuriachira P.O, Trichur – 680 006) ... **Applicant**

[By Advocate Mr.C.J.Joy]

V.

1. Senior Superintendent of Post Offices
Department of Posts, Thrissur Division
Thrissur – 680 001
2. Secretary to Government
Department of Posts
Ministry of Communications & Information Technology (Govt of India)
Dak Bhavan, New Delhi – 110 116 ... **Respondents**

(By Advocate Mr.M.K.Padmanabhan Nair, ACGSC)

This application having been finally heard on 10.8.2018, the Tribunal on the same day delivered the following in the open court.

O R D E R (ORAL)

Per: MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Applicant's grievance is that her application for Child Care Leave for the maximum period of 730 days in order to take care of her two children, who are minors, is being indefinitely delayed and no final decision has been taken by the

respondents. Annexure A-2 is the application wherein the applicant has sought for CCL from 26.7.2018 to 09.07.2020. No decision has reportedly been taken on this. We feel that the Original Application can be disposed of at this stage by directing respondent no.1 to take a considered decision on the application, copy of which is available at Annexure A-2, within 10 days from the date of receipt of a copy of this order. The Original Application stands disposed of. No costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

sv

List of Annexures

Annexure A-1 - True copy of the Office Memorandum No.13018/2/2008-Estt.(L) dated 11.9.2008

Annexure A-2 - True copy of application dated 16.7.2018 submitted by the applicant to the 1st respondent for Child Care Leave

Annexure A-3 - True copy of representation dated 16.7.2018 submitted by the applicant to the 1st respondent along with Annex A2 application

Annexure A-4 - True copy of the judgment dated 15.4.2014 passed by the Hon'ble Supreme Court in Civil Appeal No.4506 of 2014

Annexure A-5 - True copy of the judgment dated 13.6.2017 in W.P(C) No.18830/2017 passed by the Hon'ble High Court.

.....